

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 114**  
**(IB)-199(PB)/2019**

**IN THE MATTER OF:**

Pankaj Panday ..... Petitioners/Applicant  
v.  
M/s. Cosmos Infra Engineering (India) Pvt. Ltd. .... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s): Mr. Manohar Malik, Adv.  
For the Respondent(s): Mr. Naresh Kumar Bansal, Adv.

**ORDER**

Learned counsel for the respondent states that he shall file his reply along with his vakalatnama and Board Resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 06.03.2019.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(PRADEEP R. SETHI)**  
**MEMBER(TECHNICAL)**